



Government of Jammu and Kashmir  
Civil Secretariat, Home Department  
Jammu/Srinagar.

NOTIFICATION.

Srinagar, the 4th oct, 2016

SRO 322.- Whereas, on 11.09.2010, a reliable information was received by Police Station, Nigeen to the effect that an unruly mob headed by Masrat Alam Bhat S/o Abdul Majid Bhat had assembled near Hazratbal Shrine who were raising anti-national slogans and provoking the public to wage war against the sovereignty of the Country. The mob attacked the Police Post/personnel posted within the premises of Hazratbal Shrine and set ablaze their belongings, with the result weapons and other allied equipments got damaged; and

Whereas, in this connection, Case FIR No. 60/2010 under sections 148, 336, 153, 153-A, 332, 353, 436, 427 RPC, 13 of the Unlawful Activities (Prevention) Act, 1967 and section 3 of the Jammu and Kashmir Public Property (Prevention of Damage) Act 1905 was registered in Police Station, Nigeen, Srinagar and investigation initiated; and

Whereas, during the course of investigation, on the basis of statements of witnesses, recorded under section 161 & 164-A Cr.PC, the seizure memo and other evidence, the Investigating Officer has established a prima-facie case against the accused persons namely, 1) Masrat Alam Bhat S/o Abdul Majid Bhat R/o Zaindar Mohalla, Habbakadal, 2) Mir Sajid Rashid S/o Ab. Rashid R/o Dargah Hazratbal, 3) Shabir Ahmed Sofi S/o Ali Mohammad Sofi R/o Dargah Hazratbal, 4) Mehraj-ud-Din Kalwal @ Raja Kalwal S/o Mohammad Amin R/o Rainawari A/P Kanihama Nowgam, 5) Suhail Ahmed Wani S/o Manzoor Ahmed R/o Banday Galli Hazratbal and 6) Saqib Ahmed Banday S/o Gh. Nabi R/o Banday Galli Hazratbal under section 13 of the Unlawful Activities (Prevention) Act, 1967 apart from other offences; and

Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently scrutinized the Case Diary file and all other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the accused persons; and

Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

